

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 860/TL/2025

Coram:

Shri Ramesh Babu V., Member

Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Date of Order: 26th December, 2025

In the matter of

Petition under Sections 14, 15, 79 (1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 seeking Transmission License for Rajgarh Neemuch Power Transmission Limited.

And

In the matter of

Rajgarh Neemuch Power Transmission Limited,

2nd Floor, Novus Tower, Plot No. 18,

Sector-18, Gurugram– 122015, Haryana.

...Petitioner

Vs.

1. Central Transmission Utility of India,

Floors No. 5th-10th,

IRCON International Tower,

Tower 1, Plot No. 16, Institutional Area, Sector 32,

Gurugram – 122003, Haryana.

2. REC Power Development and Consultancy Limited,

Core-4, SCOPE Complex,

7, Lodhi Road, New Delhi-110003.

3. NTPC Limited,

Engineering Office Complex, Plot-A-8A,

Sector-24, Noida, Uttar Pradesh – 201301.

4. NTPC Renewable Energy Limited,

Engineering Office Complex, Plot-A-8A,

Sector-24, Noida, Uttar Pradesh – 201301.

- 5. Adani Green Energy Limited,**
5th Floor, Sambhav House,
Judges Bungalow Road, Bodakdev,
Ahmedabad -380015, Gujarat.
- 6. Nuclear Power Corporation of India Limited,**
9-S-30, V.S. Bhavan, Anushaktinagar,
Mumbai – 400094.
- 7. KSK Mahanadi Power Company Limited,**
8-2/293/82/A/431/A, Road No 22,
Jubilee Hills, Hyderabad – 500033.
- 8. Apraava Energy Private Limited,**
7th Floor, Fulcrum, Sahar Road,
Andheri East, Mumbai – 400009.
- 9. NHPC Limited,**
NHPC Office Complex, RE Division,
Sector 33 Faridabad – 121003, Haryana.
- 10. Greenko AP01 IREP Private Limited,**
15th Floor, HT Media Building, KG Marg,
New Delhi - 110001.
- 11. Continuum Power Trading (TN) Private Limited,**
402 & 404, Delphi, C wing, Hiranandani Business park,
Orchard Avenue, Powai, Mumbai – 400076.
- 12. ReNew Power Limited,**
Commercial Block-1, Zone 6, Golf Course Road,
DLF City Phase-V Gurugram – 122009.
- 13. Adani Renewable Energy Holding Four Limited,**
4th Floor, South Wing, Adani House,
Shantigram, SG Highway, Ahmedabad – 382421.
- 14. Torrent Solar Power Private Limited,**
Torrent Power Limited, Akhakhol, Surat - 394155.
- 15. ReNew Green (MHP One) Private Limited,**
Commercial Block -1, Golf Course Road,
DLF City, Zone 6, Sector 43, Gurgaon - 122009, Haryana.

- 16. Rewa Ultra Mega Solar Limited,**
Urja Bhawan, Shivaji Nagar,
Bhopal – 462016.
- 17. Renew Solar Power Private Limited,**
Renew Hub, Commercial Block-1, Zone-6,
Golf Course Road, DLF City Phase-V,
Gurugram – 122009, Haryana.
- 18. TEQ Green Power XI Private Limited,**
8th Floor, DLF Square, DLF Phase 2,
Sec. 25, Gurugram, Haryana.
- 19. Gujarat Industries Power Company Limited,**
Post Ranoli - 391 350, Vadodara – 391350, Gujarat.
- 20. Sprng Vayu Vidyut Private Limited,**
Off A-001, Upper Ground, P-5, Pentagon Tower, Magarpatta City,
Hadapsar, Pune – 411013.
- 21. Sprng Energy Private Limited,**
Off A-001, Upper Ground, P-5, Pentagon Tower,
Magarpatta City, Hadapsar, Pune – 411013.
- 22. Veh Wind Energy Private Limited,**
Plot No.38, Phase-2, 1st Floor, N-Heights,
Hitech City, Siddig Nagar, Hyderabad – 500081.
- 23. Viento Renewables Private Limited,**
508, Town Center II, Andheri Kurla Road Marol,
Andheri East, Maharashtra.
- 24. Anupavan Renewables Private Limited,**
508, Town Center II, Andheri Kurla Marol,
Andheri East, Maharashtra.
- 25. Tata Power Renewable Energy Limited,**
Corporate Center B, 34 Sant Tukaram Road, Carnac Bunder,
Mumbai – 400009.
- 26. Serentica Renwables India Private Limited,**
DLF Cyber Park, 9th Floor, Tower B, Sector 20,
DLF Phase-3, Gurugram-122008.
- 27. Sarjan Realities Private Limited,**

5th Floor, Godrej Millenium,9, Koregaon Park,
Vasani Nagar Park, Pune, Maharashtra.

28. Avaada Energy Private Limited,
C-11, Sector 65, Noida- 201307,
Uttar Pradesh.

29. Juniper Green Energy Private Limited,
Plot No. 18, First Floor, Institutional Area Sector 32,
Gurugram – 122001, Haryana.

30. Powerica Limited,
9th Floor, C-Wing, Godrej Colesium,
Sion Trombay Road, Sion, Mumbai- 400022.

31. Mounting Renewable Power Limited,
D/8, BKT House, Trade World, Kamala City, Senapati Marg,
Lower Parel (West), Mumbai – 400013, Maharashtra.

32. NLC India Limited,
Office of the General Manager Projects & Business Development,
Neyveli Township, Neyveli Cuddalore District,
Tamil Nadu – 600010.

33. Oyster Green Hybrid One Private Limited,
Unit no 203, Trade Centre, Opp. MTNL, Bandra Kurla Complex,
Bandra East, Mumbai 400051.

34. Ganeko One Energy Private Limited,
First Floor, D-2 Southern Park Building,
Saket, New Delhi- 110017.

35. Ganeko Two Energy Private Limited,
First Floor, D-2 Southern Park Building,
Saket, New Delhi- 110017.

36. Ganeko Solar Private Limited,
First Floor, D-2 Southern Park Building,
Saket, New Delhi- 110017.

37. Acme Sun Power Private Limited,
Plot No. 152, Sector-44, Gurugram – 122002, Haryana.

38. Acme Cleantech Solutions Private Limited,
Plot No. 152, Sector-44,

Gurugram – 122002, Haryana.

39. Jindal Power Limited,
Plot No.2, Tower-B, 3rd Floor,
Sec.-32, Gurgaon-122001.

40. Purvah Green Power Private Limited,
2a Lord Sinha Road First Floor Middleton Row,
Kolkata- 700071

41. Bhojraj Renewables Energy Private Limited,
6th Floor, MGF Corporate Park,
Saket, New Delhi – 110017.

42. ABREL (RJ) Projects Limited,
8th Floor Parsvnath Capital Towers Bhai
Vir Singh Marg, New Delhi.

43. Aditya Birla Renewables Subsidiary Limited,
8th Floor Parsvnath Capital Towers Bhai
Vir Singh Marg, New Delhi.

44. Tata Power Company Limited,
Generating Station Khopoli,
P 0 Khopoli Power House,
Raigad – 410204, Maharashtra.

45. Arcelormittal Nippon Steel India Limited,
27km, Surat-Hazira Road, Hazira
Surat- 394270, Gujarat.

46. Dhariwal Infrastructure Limited,
C-6 Tadali Growth Centre, MIDC Tadali,
Chandrapur – 442406, Maharashtra.

47. Reliance Industries Limited,
PO Motikhavadi, Meghpar Padana,
Gagva, Jamnagar -361140, Gujarat.

48. Hindalco Industries Limited,
Mahan Aluminium- NH75-E,
Singrauli- Sidhi Road Bargawan, M.P.

49. Welspun Living Limited,
Survey No.650 & 652, Village Versamedi,

Taluka Anjar, District- Kutch - 320110.

50. Welspun Corp Limited,
Survey No.650 & 652,
Village Versamedi, Taluka Anjar,
District- Kutch - 320110.

51. MPSEZ Utilities Limited,
3rd Floor, South Wing, Adani Corporate House,
Shantigram, Nr. Vaishno Devi Circle,
S G Highway, Khodiyar, Ahmedabad, Gujarat.

52. Kutch Copper Limited,
3rd Floor, South Wing, Adani Corporate House,
Shantigram, Nr. Vaishno Devi Circle,
S G Highway, Khodiyar, Ahmedabad, Gujarat.

53. Mundra Petrochem Limited,
Commerce House-4, Prahladnagar,
Beside Shell Petrol Pump,
Ahmedabad – 380015, Gujarat.

54. Hindustan Zinc Limited,
Yashad Bhawan, Near swaroop sagar,
Udaipur, Rajasthan – 313001.

55. Khavda RE Transmission Limited,
Power Grid Corporation of India Limited, Saudamini,
Plot No. 2, Sector-29, Gurugram - 122001.

56. Khavda II-B Transmission Limited,
Power Grid Corporation of India Limited, Saudamini,
Plot no.2, Sector-29, Gurugram – 122001.

57. Khavda II-C Transmission Limited,
Power Grid Corporation of India Limited, Saudamini,
Plot no. 2, Sector-29, Gurugram-122001.

58. KPS2 Transmission Limited,
Power Grid Corporation of India Limited, Saudamini,
Plot no.2, Sector-29, Gurugram - 122001.

59. KPS3 Transmission Limited,
Power Grid Corporation of India Limited, Saudamini,
Plot no.2, Sector-29, Gurugram – 122001.

60. Raipur Pool Dhamtari Transmission Limited,
Power Grid Corporation of India Limited, Saudamini,
Plot no.2, Sector-29, Gurugram – 122001.

61. Dharamjaigarh Transmission Limited,
Power Grid Corporation of India Limited, Saudamini,
Plot no.2, Sector-29, Gurugram – 122001.

62. Vataman Transmission Limited.
Power Grid Corporation of India Limited, Saudamini,
Plot no.2, Sector-29, Gurugram – 122001.

63. Khavda IV E2 Power Transmission Limited,
Power Grid Corporation of India Limited, Saudamini,
Plot no.2, Sector-29, Gurugram – 122001.

64. South Olpad Transmission Limited,
Power Grid Corporation of India Limited, Saudamini,
Plot no.2, Sector-29, Gurugram - 122001.

65. Jam Khambaliya Transmission Limited,
Power Grid Corporation of India Limited,
Saudamini, Plot no.2, Sector-29, Gurugram - 122001.

66. Khavda PS1 and 3 Transmission Limited,
Power Grid Corporation of India Limited, Saudamini,
Plot no.2, Sector-29, Gurugram – 122001.

67. Khavda V-A Power Transmission Limited,
Power Grid Corporation of India Limited, Saudamini,
Plot no.2, Sector-29, Gurugram - 122001.

68. MEL Power Transmission Limited,
Power Grid Corporation of India Limited, Saudamini,
Plot no.2, Sector-29, Gurugram-122001.

69. Banaskantha Transco Limited,
Power Grid Corporation of India Limited, Saudamini,
Plot no.2, Sector-29, Gurugram – 122001.

70. Khavda V-B1B2 Power Transmission Limited,
Power Grid Corporation of India Limited, Saudamini,
Plot no.2, Sector-29, Gurugram - 122001.

71. Bhopal Dhule Transmission Company Limited,

Unit No. 101, 1st Floor, Windsor Village,
Kolekalyan Off CST Road, Vidhyanagari Marg,
Santacruz (East),
Mumbai - 400098, Maharashtra.

72. Dhule Power Transmission Limited,

Unit No. 101, 1st Floor, Windsor Village,
Kolekalyan Off CST Road, Vidhyanagari Marg,
Santacruz (East),
Mumbai - 400098, Maharashtra.

73. Ishanagar Power Transmission Limited,

Unit No. 101, 1st Floor, Windsor Village,
Kolekalyan Off CST Road, Vidhyanagari Marg,
Santacruz (East),
Mumbai - 400098, Maharashtra.

74. Kallam Transco Limited,

Unit No. 101, 1st Floor, Windsor Village,
Kolekalyan Off CST Road, Vidhyanagari Marg, Santacruz (East),
Mumbai - 400098, Maharashtra.

75. Mumbai Urja Marg Limited,

DLF Cyber Park, Tower-B, 9th Floor, Udyog Vihar Phase-III,
Sector-20, Gurugram - 122008.

76. Goa-Tamnar Transmission Project Limited,

DLF Cyber Park, Tower-B, 9th Floor,
Udyog Vihar Phase-III, Sector-20,
Gurugram - 122008.

77. Khavda IV C Power Transmission Limited,

DLF Cyber Park, Tower-B, 9th Floor,
Udyog Vihar Phase-III, Sector-20,
Gurugram - 122008.

78. Khavda Bhuj Transmission Limited,

Adani Corporate House, Shantigram,
S.G. Highway, Ahmedabad - 382421, Gujarat.

79. Khavda II-A Transmission Limited,

Adani Corporate House, Shantigram,
S.G. Highway, Ahmedabad - 382421, Gujarat.

- 80. WRSS XXI(A) Transco Limited,**
Adani Corporate House, Shantigram,
S.G. Highway, Ahmedabad - 382421, Gujarat.
- 81. Khavda IV A Power Transmission Limited,**
Adani Corporate House, Shantigram,
S.G. Highway, Ahmedabad - 382421, Gujarat.
- 82. Jamnagar Transmission Limited,**
Adani Corporate House, Shantigram,
S.G. Highway,
Ahmedabad - 382421, Gujarat.
- 83. Navinal Transmission Limited,**
Adani Corporate House, Shantigram,
S.G. Highway, Ahmedabad - 382421, Gujarat.
- 84. Pune-III Transmission Limited,**
Adani Corporate House, Shantigram,
S.G. Highway,
Ahmedabad - 382421, Gujarat.
- 85. WRNES Talegaon Power Transmission Limited,**
Adani Corporate House, Shantigram,
S.G. Highway, Ahmedabad – 382421, Gujarat.
- 86. Mundra I Transmission Limited,**
Adani Corporate House, Shantigram,
S.G. Highway,
Ahmedabad – 382421, Gujarat.
- 87. KPS1 Transmission Limited,**
2nd Floor, Niryat Bhawan, Rao Tularam Marg,
Vasant Vihar, Opposite Army Hospital & Referral,
New Delhi - 110057.
- 88. Pachora Power Transmission Limited,**
2nd Floor, Novus Tower, Plot No.-18,
Sector-18, Gurugram - 122015, Haryana.
- 89. Solapur Transmission Limited,**
'SAMANVAY', 600, Topovan, Ambawadi,
Ahmedabad, Gujarat.
- 90. Karera Power Transmission Limited,**

7th Floor, Fulcrum, Sahar Road,
Andheri (East), Mumbai-99.

91. Raghnesda RE Transmission Limited,
Incuspaze Building, 1st- 3rd Floor, Plot No 17,
Udyog Vihar Sector 18,
Gurgaon -122015, Haryana.

92. Lakadia B Power Transmission Limited,
7th Floor, Building, 9A, Twin tower,
Reliance Corporate Park,
Thane-Belapur Road, Ghansoli,
Navi Mumbai - 400701, Maharashtra.

93. Powergrid Corporation of India Limited
Plot No.2, Near, IFFCO Chowk, Sector 29,
Saudamini, Haryana 122001

94. Chhattisgarh State Power Transmission Company Limited,
CSPTCL, SLDC, Building, CSEB, Daganiya,
CG, Raipur, Chhattisgarh – 492013

95. Maharashtra State Electricity Transmission Co. Limited,
4th Floor, “Prakashganga:”, Plot No.C-19,
E-block, Bandra-Kurla Complex,
Bandra (East), Mumbai-40005

96. Madhya Pradesh Power Transmission Company Limited,
Nayagaon Rampur,
Jabalpur – 482008, Madhya Pradesh.

97. Gujarat Energy Transmission Corporation Limited,
Sardar Patel Vidhyut Bhavan, Race Course,
Getco, Vadodara – 390007, Gujarat.

98. Northern Power Distribution Company of Telangana Limited,
TGNPDCL, H.No: 2-5-31/2, Corporate Office,
Vidyut Bhavan, Nakkalagutta,
Hanamkon da, Warangal – 506001, Telangana.

99. Chhattisgarh State Power Distribution Company Limited,
4th Floor, Vidyut Sewa Bhawan, Daganiya,
Raipur– 492013, Chhattisgarh.

100. Gujarat Urja Vikas Nigam Limited,

Commerce Department 2nd Floor, Sardar Patel Vidyut Bhavan,
Race Course, Vadodara – 390007, Gujarat.

101. Maharashtra State Electricity Distribution Company Limited,
Prakashgad, Plot No G-9, A K Marg, Bandra (East),
Mumbai – 400051, Maharashtra.

...Respondents

Parties present:

Shri Hemant Singh, Advocate for the Petitioner
Shri Sam C. Mathew, Advocate, Hindalco Industries Limited
Ms. Madhuri Mittal, Advocate, Hindalco Industries Limited
Shri Ranjeet Singh Rajput, CTUIL
Shri Akshayvat Kislay, CTUIL

ORDER

The Petitioner, Rajgarh Neemuch Power Transmission Limited (hereinafter referred to as “the Petitioner”), has filed the present Petition for the grant of a transmission licence under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “the Transmission system) for Evacuation of Power from RE Projects in Rajgarh (1500 MW) SEZ in Madhya Pradesh-Phase III and Evacuation of Power from RE Projects in Neemuch (1000 MW) SEZ in Madhya Pradesh-Phase II” on a Build, Own, Operate and Transfer Basis (hereinafter referred to as “the Project”) consisting of the following elements:

Sl. No.	Name of the Transmission Element	Scheduled COD
1.	Creation of New 220 kV Bus from Section (3 rd) with 220 kV Bus Sectionaliser and 400/220 kV, 3x500 MVA ICT augmentation (7 th , 8 th & 9 th) at Pachora PS terminated on 220 kV Bus Section (3 rd)	24 months from effective date as per TSA (29.09.2027)

Sl. No.	Name of the Transmission Element	Scheduled COD
	<ul style="list-style-type: none"> • 500 MVA 400/220 kV ICT - 3 Nos. • 400 kV ICT bay- 3 Nos. (on Section-II) • 220 kV ICT bay- 3 Nos. (on Section-III) • 220 kV Bus Sectionalizer bays - 1 set • 220 kV BC & TBC - 1 No. each 	
2.	<p>2a. 3 Nos. 220 kV line bays for RE interconnection on Bus Section (3rd)</p> <ul style="list-style-type: none"> • 3 Nos. on Sec-III <p>2b. 1 No. 220 kV 0.16% Interconnection of Purvah Green Power Pvt. Ltd. on Bus Section (3rd)</p> <ul style="list-style-type: none"> • 1 No. on Sec-III 	
3.	<p>Pachora PS – Rajgarh (PG) 400 kV D/c line (Quad ACSR/ AAAC/ AL59 Moose equivalent) alongwith with associated line bays at both ends and 50 MVAR (Sw LR) on each ckt at both ends</p> <ul style="list-style-type: none"> • 400 kV line bays: 4 Nos. (2 at Rajgarh (PG) & 2 at Pachora PS) • 420 kV, Switchable Line Reactors (Sw LRs): 4 Nos. (2 at Rajgarh (PG) & 2 at Pachora PS) • Switching equipment for 400 kV line reactor- 4 Nos. (2 at Rajgarh (PG) & 2 at Pachora PS) 	
4.	<p>Installation of 1x125 MVAR, 420 kV bus reactor at Pachora PS (400 kV Bus Section - II)</p> <ul style="list-style-type: none"> • 125 MVAR, 420 kV Bus reactor- 1 Nos. • 400 kV Bus reactor bay: 1 Nos 	
5.	<p>Creation of New 220 kV Bus Section-II at Neemuch PS with Augmentation of transformation capacity by 3x500 MVA, 400/220 kV ICTs (3rd, 4th, and 5th) at Neemuch S/s alongwith associated Bays</p> <ul style="list-style-type: none"> • 500 MVA 400/220 kV ICT - 3 Nos. 	

Sl. No.	Name of the Transmission Element	Scheduled COD
	<ul style="list-style-type: none"> • 400 kV ICT bay - 3 Nos. • 220 kV ICT bay- 3 Nos. (on Sec-II) • 220 kV Bus Sectionalizer bays - 1 set • 220 kV BC & TBC - 1 Nos. each 	
6.	<p>4 Nos. 220 kV Line bays at Neemuch PS for RE interconnection</p> <ul style="list-style-type: none"> • 220 kV Bays -4 Nos. on Sec-II 	
7.	<p>Neemuch PS - Pachora PS 400 kV D/c line (Quad ACSR/ AAAC/ AL59 Moose equivalent) along associated Line bays and 50 MVAr Switchable Line Reactor (Sw LR) on each ckt at both ends</p> <ul style="list-style-type: none"> • 400 kV Line bays: 4 Nos. (2 at Neemuch PS & 2 at Pachora PS) • 420 kV, Switchable Line Reactors (Sw LRs): 4 Nos. (2 at Neemuch PS & 2 at Pachora PS) • Switching equipment for 400 kV line reactor- 4 Nos. (2 at Neemuch PS & 2 at Pachora PS) 	
8.	<p>Establishment of 2x500 MVA, 400/220 kV S/s at Handiya alongwith 2x125 MVAr 420 kV Bus Reactors</p> <ul style="list-style-type: none"> • 400/220 kV ICTs: 2 Nos. • 400 kV ICT Bays: 2 Nos. • 220 kV ICT Bays: 2 Nos. • 400 kV Line bays: 6 Nos. • 220 kV line bays for MPPTCL- 8 Nos. • 125 MVAr, 420 kV Bus reactor- 2 Nos. • 400 kV Bus reactor bay: 2 Nos. • 220 kV TBC bay - 1 Nos. • 220 kV BC bay - 1 Nos. <p>Future provision (space for):</p> <ul style="list-style-type: none"> • 400 kV line bays along with switchable line reactors- 6 Nos. (Sec-II) • 400/220 kV ICT along with bays-4 Nos. (1 Nos. on Sec-I & 3 Nos. on Sec-II) 	

Sl. No.	Name of the Transmission Element	Scheduled COD
	<ul style="list-style-type: none"> • 400 kV Bus Reactor along with bays: 2 Nos. (Sec-II) • 220 kV line bays: 8 Nos. (on Sec-II) • 400 kV Sectionalization bay: 1 set • 220 kV Sectionalization bay: 1 set • 220 kV TBC & BC: 1 Nos 	
9.	<p>Pachora PS - Handiya 400 kV D/c line (Quad ACSRI AAACI AL59 Moose equivalent) along with associated bays at Pachora PS end and 50 MVar Switchable Line Reactor (Sw LR) on each ckt at both ends</p> <ul style="list-style-type: none"> • 400 kV bays: 2 Nos. (at Pachora PS) • 420 kV, Sw LRs: 4 Nos. (2 at Handiya & 2 at Pachora PS) • Switching equipment for 400 kV line reactor- 4 Nos. (2 at Handiya & 2 at Pachora PS) 	
10.	<p>LILO of Khandwa (PG) - Itarsi (PG) 400 kV D/c (Twin Moose) line at Handiya S/s</p> <ul style="list-style-type: none"> • The Khandwa (PG) - Itarsi (PG) 400 kV D/c line is of Twin Moose configuration and LILO shall be of similar conductor configuration. 	
11.	<p>Installation of 1x125 MVar, 420 kV bus reactor (2nd) at Neemuch PS</p> <ul style="list-style-type: none"> • 125 MVar, 420 kV Bus reactor- 1 Nos. • 400 kV Bus reactor bay: 1 Nos. 	

Note:

1. TSP (Existing) of Neemuch PS shall provide space for the above scope of work (free of cost) at Neemuch PS.

2. The TSP shall coordinate with M/s GR Infra Projects (TSP of Pachora PS) for available land within Pachora PS (free of cost) and shall coordinate with RUMSL for acquisition of additional land as required for developing the scope of work at Pachora PS.

3. 400kV lines (Pachora PS -Rajgarh, Neemuch - Pachora PS & Pachora PS - Handiya), 400/220 kV, 3x500 MVA ICTs & 1x125 MVAR, 420 kV bus reactor at Pachora PS under the subject scheme shall be terminated at bus section-II of 400KV level of Pachora PS being implemented under Rajgarh Phase-II: 1000MW, scheme by M/s GR Infra Projects Ltd.

4.MPPTCL to implement below scope of works in matching time-frame of Handiya (ISTS) S/s (as confirmed by MPPTCL vide e-mail dated 23.07.2024):

Sl. No.	Name of Work	Line Length (Km)
1.	LILo of both Circuit of Handia (MPPTCL) 220 to Bisonikala (TBCB) 220kV lines at Handia 400 (New ISTS S/s).	2x10Km (Approx)
2.	LILo of Itarsi (MP) to Handia (MPPTCL) 220kV line at Handia 400 (New ISTS S/s).	10 Km (Approx)
3.	LILo of Itarsi (MP) to Barwaha (MP) 220kV line at Handia 400 (New ISTS S/s).	10 Km (Approx)

5. Implementation timeframe: 24 months from date of SPV transfer.

2. The Petitioner has made the following prayers:

“(a) Issue the Transmission License to the Petitioner for establishing, operating and maintaining the Transmission System of “Transmission System for Evacuation of Power from RE Projects in Rajgarh (1500 MW) SEZ in Madhya Pradesh – Phase III and Evacuation of Power from RE Projects in Neemuch (1000 MW) SEZ in Madhya Pradesh – Phase II”, comprising of assets elements as detailed in the present petition, in terms of the provisions of RFP and Transmission Service Agreement read with Section 14, 15 and 79 (1) (e) of the Electricity Act;

(b) Allow the Transmission Project, as detailed in the present Petition, to be part of the Inter-State Transmission System and direct that the recovery of transmission charges shall be in accordance with the terms of the CERC (Sharing of Inter-state Transmission Charges and losses) Regulations 2020 and subsequent amendments/ enactments, thereto;

(c) Condone any inadvertent errors omissions/ errors / shortcomings and permit the Applicant to add/change/modify/alter these pleadings and make further submissions as may be required at a future date;

(d) Pass any such other order / orders, as may be deemed fit and proper in the facts and circumstances of the case.”

Hearing dated 27.11.2025

3. Notice was issued to the parties to file their reply and rejoinder. During the course of the hearing, the learned counsel for the Petitioner submitted that the Petitioner has complied with the requirements, including publication of notice(s) under the provisions of the Transmission Licence Regulations, and that CTUIL has also issued its recommendations for the grant of a transmission licence to the Petitioner company.

4. Vide Record of Proceedings (hereinafter referred to as “RoP”) for the hearing dated 27.11.2025, MPPTCL was directed to confirm, on an affidavit, the implementation schedule of the transmission system under the scope and signing of the connectivity agreement in terms of Regulation 9(3) of IEGC, 2023.

5. MPPTCL, in compliance with the RoP dated 27.11.2025, vide affidavit dated 2.12.2025, has submitted the information called for as under:

- Implementation Schedule of Transmission System under MPPTCL’s Scope:
 - I. The transmission elements under its scope, intended to facilitate evacuation of power from the Rajgarh and Neemuch SEZ renewable energy zones, shall be commissioned in alignment with the scheduled Commercial Operation Date (SCOD) of RNPTL. Any extension in the SCOD, as may arise, shall be duly communicated by the Transmission Service Provider (TSP).
- Status of Signing of Connectivity Agreement (Regulation 9(3) of IEGC, 2023):

II. The Connectivity Agreement with the relevant RE Developers / transmission project entities for integrating the above network elements will be executed between CTUIL and RE Developers.

Hearing dated 16.12.2025

6. During the course of the hearing, the learned counsel for the Petitioner submitted that, in compliance with the directions issued vide the RoP dated 27.11.2025, MPPTCL has filed the requisite affidavit. He accordingly, requested that the matter be reserved for orders. Considering the submissions made, the Commission reserved the matter for orders.

7. The Petitioner has submitted that in accordance with the “Guidelines for Encouraging Competition in Development of Transmission Projects” and “Tariff Based Competitive Bidding Guidelines for Transmission Service” (hereinafter referred to as “the Guidelines”) issued by the Ministry of Power, Government of India, under Section 63 of the Act, REC Power Development and Consultancy Limited (hereinafter referred to as “RECPDCL”) was notified by the Ministry of Power, Government of India, vide Gazette Notification. No. 1308 [F No. 15/03/2018- TransPart (4)] dated 19.3.2025 as the Bid Process Coordinator (hereinafter referred to as “BPC”) for the purpose of selection of bidder as Transmission Service Provider (hereinafter referred to as “TSP”) for the grant of an inter-State transmission licence to the Applicant to establish the Inter-State Transmission System for the “Transmission System for evacuation of power from RE Projects in Rajgarh (1500 MW) SEZ in Madhya Pradesh- Phase III and Evacuation of Power from RE Projects in Neemuch (1000 MW) SEZ in Madhya Pradesh- Phase II” on a Build, Own, Operate and Transfer Basis.

8. RECPDCL, in its capacity as the BPC, initiated the bid process on 24.3.2025 and completed the same on 29.9.2025 in accordance with the Guidelines. G R Infraprojects Limited was selected as the successful bidder having quoted the lowest transmission charges of Rs. 3,670.73 million, to provide the transmission services to the beneficiaries of the transmission system.

9. The RfP was issued on 24.3.2025. At the RfP (Technical and Financial) stage, 9 bidders, namely, (i) Adani Energy Solutions Limited, (ii) Power Grid Corporation of India Limited, (iii) Resonia Limited, (iv) Ceigall India Limited, (v) Dilip Build Con Limited, (vi) Enerica Infra 1 Private Limited, (vii) G R Infraprojects Limited, (viii) H G Infra Engineering Limited and (ix) PNC Infratech Limited submitted their offers. The RfP (Technical bids of the bidders were opened by Bid Opening Committee in the Central Electricity Authority on 4.7.2025 in the presence of representative of bidders. Based on the recommendation of the Bid Evaluation Committee (BEC), the RfP (Financial) Bids-Initial Price Offer of the bidders were opened on 12.8.2025. Lowest Initial Price Offer discovered (Best Deal) at MSTC portal was Rs. 3,997.00 million. The bidders quoted the following transmission charges:

Sr. No.	Name of the Bidder	Quoted Transmission Charges from the Initial Offer (in Rs. Million)	Rank
1.	G R Infraprojects Limited	3,997.00	L1
2.	Adani Energy Solutions Limited	4,056.50	L2
3.	Dilip Buildcon Limited	4,189.50	L3
4.	Enerica Infra 1 Private Limited	4,210.00	L4

5.	H G Infra Engineering Limited	4,381.11	L5
6.	Power Grid Corporation of India Limited	4,800.00	L6
7.	Resonia Limited	5,630.00	L7
8.	PNC Infratech Limited	5,760.00	L8

10. As per Clause 2.5 of the RfP document, initial offers shall be ranked on the basis of ascending order for the determination of the qualified bidders. The bidders holding the first fifty per cent of the ranks (with any fraction rounded off to a higher integer) or four Bidders, whichever is higher, shall be considered to be qualified for participating in the electronic reverse auction stage and submitting their final offer.

11. The e-reverse auction was conducted on MSTC portal on 13.8.2025 and was concluded on the same day. The following four bidders were qualified to participate in the e-reverse auction. The Final Offer (Quoted Transmission Charges) of each bidder as quoted at the time of closing of the e-reverse auction is as below:

Sr. No.	Name of the Bidder	Transmission Charges from the Initial Offer (in Rs. Million)	Transmission Charges from the Final Offer (in Rs. Million)	Rank
1.	G R Infraprojects Limited	3,997.00	3,670.73	L1
2.	Dilip Buildcon Limited	4,189.50	3,679.93	L2
3.	Enerica Infra 1 Private Limited	4,210.00	3,782.73	L3
4.	Adani Energy Solutions Limited	4,056.50	4,056.50	L4

12. As per the Bid Evaluation Report dated 20.8.2025, G R Infraprojects Limited emerged as the successful bidder with the lowest quoted transmission charges of Rs. 3,670.73 million. BEC, vide its certificate dated 20.8.2025, has certified that entire bid process has been carried out in accordance with the Guidelines issued by the Order in Petition No. 860/TL/2025

Ministry of Power under Section 63 of the Act. BEC has further certified that the transmission charges discovered through e-reverse auction are acceptable.

13. Consequent to its selection as the lowest bidder, Letter of Intent (LoI) was issued to G R Infraprojects Limited by the BPC on 27.8.2025 which was accepted by G R Infraprojects Limited Under the terms of RfP and the Letter of Intent, the successful bidder is obligated to accomplish the following tasks:

(a) Provide Contract Performance Guarantee in favour of the Central Transmission Utility of India Limited (CTUIL);

(b) Execute Share Purchase Agreement and Transmission Service Agreement;

(c) Acquire, for the Acquisition Price, 100% share equity share of Rajgarh Neemuch Power Transmission Limited from RECPDCL along with all its related assets and liabilities;

(d) Make an application to this Commission for adoption of transmission charges, as required under Section 63 of the Act; and

(e) Apply to this Commission for the grant of a transmission licence;

14. The Petitioner has furnished the Contract Performance Guarantee (hereinafter referred to as "CPG") in favour of the Nodal Agency i.e., CTUIL, for Rs. 84.40 crore on 26.9.2025 and has acquired hundred percent equity holding in Rajgarh Neemuch

Power Transmission Limited on 29.9.2025. The Petitioner entered into Transmission Service Agreement (hereinafter referred to as “the TSA”) with CTUIL on 29.9.2025.

15. Section 14 of the Act provides that the Appropriate Commission may, on an application made under Section 15 of the Act, grant a licence to any person to transmit electricity as a transmission licensee in any area as may be specified in the licence. The word “person” has been defined in Section 2 (49) of the Act to include any company or body corporate or association or body of individuals, whether incorporated or not, or artificial juridical person. The Petitioner has been incorporated under the Companies Act, 2013. The main objective of the Petitioner Company is as under:

“To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub-stations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of state, regional and national grid system, execution of turn-key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time”

16. Section 15 (1) of the Act provides that every application under Section 14 of the Act shall be made in such manner and in such form as may be specified by the Appropriate Commission and shall be accompanied by such fees as may be prescribed by the Central Government. The Commission has specified Transmission Licence Regulations in this regard. Regulation 4 (1) of the Transmission Licence Regulations provides that eligibility for the grant of a licence for inter-State transmission of electricity is contingent upon the entity being selected either through

the competitive bidding process under Section 63 of the Electricity Act, 2003 or by the Central Government or its authorized agency to implement a project under the regulated tariff mechanism. Regulation 10 (1) of the Transmission Licence Regulations provided that, in case the licensee has been selected for implementation of the project in accordance with the competitive bidding guidelines, the transmission tariff in terms of the Transmission Service Agreement shall be adopted by the Commission under Section 63 of the Act. The Project under consideration has been identified for development under competitive bidding by a competent authority, and the selection of the Project developer has been certified to have been made in accordance with the Guidelines for competitive bidding.

17. Regulation 5 of the Transmission Licence Regulations, 2024 provide for the procedure for grant of a transmission licence as under:

“(1) The application for the grant of licence shall be made to the Commission in Form-I appended to these regulations and shall be accompanied by such fee as may be prescribed by the Central Government from time to time under sub-section (1) of section 15 of the Act.

(2) The application shall be supported with an affidavit in accordance with Regulation 17 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.

(3) The applicant shall submit the original application in electronic form along with enclosures on the e-filing portal of the Commission and electronically serve a copy of such application on all the concerned DICs of the project and the Central Transmission Utility. The application shall be served through e-mail on the concerned DICs of the project who are not registered on the e-filing portal of the Commission.

(4) The applicant shall also upload the complete application along with annexures on its website, in English. The applicant shall also upload on its website, the details as per Form-I and Form-II appended to these regulations in the Indian language of the State or the Union Territory where an element of

the project or concerned transmission line is situated or proposed to be situated. The application shall be kept posted on the website of the applicant till such time the application is disposed of by the Commission.

(5) The applicant shall, within 3 working days of filing the application, publish a notice of its application in Form-II appended to these regulations in at least two leading daily digital newspapers, one in English language and another in the Indian language of the State or Union Territory where an element of the project or concerned transmission line is situated or proposed to be situated, inviting comments from the general public. The notice shall also be kept posted on the website of the applicant.

(6) The Registry of the Commission shall carry out a preliminary scrutiny of the application and convey the defects, if any, as far as possible within 7 days of receipt of the application. The defects shall be rectified by the applicant within a period of 7 days from the date of such intimation from the Registry of the Commission.

(7) In the notice published in the digital newspapers and on the applicant's website under this Regulation, it shall be indicated that the suggestions and objections to the application, if any, may be filed by any person within 15 days of publication of the notice to The Secretary, Central Electricity Regulatory Commission at the address where the office of the Commission is situated and at email id: registry@cercind.gov.in. Any suggestion or objection received in response to the public notice shall be shared with the applicant and the respondents by the Registry of the Commission.

(8) The applicant shall within 3 working days from the date of publication of the notice in terms of Clause (5) of this Regulation submit to the Commission on affidavit the details of the notice published, names of the digital newspapers in which the notice has been published, the dates and places of their publication and enclosing the relevant pages of the publication of notice.

(9) The CTUIL shall send its recommendations, if any, to the Commission on the proposal for grant of licence made in the application as far as practicable within a period of 10 (ten) days from the date of receipt of the application with a copy to the applicant: Provided that if CTUIL is unable to submit its recommendations within a period of 10 days, it shall inform the Commission the reasons for the same and submit its recommendations within a period of 30 (thirty) days from the date of receipt of the application: Provided further that along with its recommendations, CTUIL shall submit the copy of approval of the transmission project by the Central Government in terms of Electricity (Transmission System Planning, Development and Recovery of Inter-state Transmission Charges) Rules, 2021 as amended from time to time. Explanation: The recommendations of the Central Transmission Utility shall not be binding on the Commission.

(10) The applicant may file its comments, duly supported by an affidavit, on the recommendations made by CTUIL and the suggestions and objections, if any, received in response to the public notice within 7 working days of receipt of such suggestions and objections, with an advance copy to the CTUIL and the person, if any, who has filed the suggestions and objections on the proposal made in the application.

(11) The Commission after considering the suggestions and objections received from the DICs and in response to the public notice published by the applicant, and the recommendations, if any, received from CTUIL may either propose to grant the licence to the applicant or for reasons to be recorded in writing, reject the application.

(12) Before granting a licence, the Commission shall publish a notice of its proposal on the Commission's website and in two daily digital newspapers, having wide circulation, as the Commission may consider appropriate, stating the name and address of the person to whom it proposes to grant the licence, details of the project for which it proposes to grant a licence, location or route of the elements of the project, and any other details that the Commission may consider appropriate, to invite further suggestions and objections on its proposal within 15 days of the publication of the notice.

(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause(12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.

(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.

(15) The Commission shall, within 7 days of making the order to grant the licence to an applicant send a copy of the licence to the Central Government, the Central Electricity Authority, the Central Transmission Utility, the applicant and the concerned DIC(s)."

18. The Petitioner has approached the Commission with a separate application for the adoption of transmission charges in respect of the transmission system, which is presently under consideration of the Commission, and the order in that Petition will be issued separately. The Petitioner has filed the present Petition for the grant of a

transmission licence in accordance with the provisions of the Transmission Licence Regulations, 2024. The Petitioner has submitted proof of service of the copies of the application on the BPC, CTUIL and the beneficiaries and proof of web posting of the complete application. The Petitioner has further undertaken to pay the applicable licence fee upon the grant of a transmission licence in terms of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012. The Petitioner has prayed for the grant of transmission licence to Rajgarh Neemuch Power Transmission Limited with respect to the transmission system as per details given in paragraph 1 above.

19. The Petitioner has made the Application as per Form-I and paid fee of Rs. one lakh as prescribed by the Central Government. As per the Commission's direction, the Petitioner has served copy of the Application on the beneficiaries of the transmission project for the Project. The transmission charges quoted by the Petitioner, which have been recommended by the Bid Evaluation Committee for acceptance, is Rs. 3,670.73 million. The Petitioner has also enclosed copies of the Bid Evaluation Committee's recommendations.

20. The Petitioner has published the notices on its website in Form-II in English and in the Vernacular language. The Petitioner has published the notices in the Times Nation (English) and Pratahkal (Hindi) on 12.10.2025. No objection has been received from the general public to the notices.

21. The Petitioner has served a copy of the Application on the Central Transmission of Utility of India Limited (CTUIL) as required under Section 15 (3) of the Order in Petition No. 860/TL/2025

Act and Regulation 5 (3) of the Transmission Licence Regulations. CTUIL, vide its letter dated 24.10.2025, has recommended the grant of a transmission licence to the Petitioner. The Relevant portions of the said letter dated 24.10.2025 are extracted as under:

“This has reference to petition filed (with Diary No. 515_2025) by M/s Rajgarh Neemuch Power Transmission Limited (RNTL) before Hon’ble CERC under Section 14,15 and 79(1)(e) of the Electricity Act, 2003 and CERC (Procedure, Terms and Conditions for grant of Transmission License and other related matters) Regulations, 2024 for grant of transmission license to establish the “Transmission system for Evacuation of Power from RE Projects in Rajgarh (1500 MW) SEZ in Madhya Pradesh-Phase III and Evacuation of Power from RE Projects in Neemuch (1000 MW) SEZ in Madhya Pradesh-Phase II” ISTS scheme. In this regard, the following is submitted:

1. Justification of the ISTS scheme:

i) Govt. of India has set a target for establishing 500 GW capacity from non-fossil energy sources by 2030. In this direction, various RE Potential zones have been identified and declared in Madhya Pradesh. Rajgarh and Neemuch areas of Madhya Pradesh are among the identified zones with a RE potential of 2.5GW and 1GW respectively.

ii) For evacuation of 2.5 GW capacity from Rajgarh and 1GW capacity from Neemuch region in Madhya Pradesh, the scheme “Transmission system for Evacuation of Power from RE Projects in Rajgarh (1500 MW) SEZ in Madhya Pradesh-Phase III and Evacuation of Power from RE Projects in Neemuch (1000 MW) SEZ in Madhya Pradesh-Phase II” was recommended under TBCB with RECPDCL as BPC in the 26th meeting of NCT held on 06/01/2025 respectively.

For power evacuation from Rajgarh the scope of the scheme includes Creation of New 220 kV Bus Section (3rd) with 220 kV Bus Sectionaliser & Augmentation of transformation capacity at Pachora PS by 3x500 MVA (7th, 8th & 9th) terminated on 220 kV Bus Section (3rd), 4 Nos. of 220 kV line bays at 220 kV Bus Section (3rd) of Pachora PS for termination of dedicated lines from various REGS projects, Pachora PS - Rajgarh(PG) 400 kV D/c line with 50 MVAr Switchable line reactors (Sw LR) on each ckt at both ends & 125 MVAR, 420 kV bus reactor at Pachora PS (400 kV Bus Section-II). The transmission scheme would facilitate integration of 1.5GW power beyond 2.5GW from various REGS projects in Rajgarh REZ (i.e., up to 4GW).

For power evacuation from Neemuch, the scope of the scheme includes augmentation of transformation capacity at Neemuch PS, creation of 400/220 kV Handiya substation, Neemuch PS - Pachora PS 400 kV D/c line, Pachora PS - Handiya 400 kV D/c line, LILO of Khandwa (PG) - Itarsi (PG) 400 kV D/c (Twin Moose) line at Handiya S/s as well as Installation of 1x125 MVAR, 420 kV bus reactor (2nd) at Neemuch PS. The present scheme shall enable evacuation of upto 2000MW Power from RE Projects in Neemuch (i.e. 1000 MW beyond 1000 MW) SEZ in Madhya Pradesh.

The detailed scope and schematic diagram of the subject ISTS scheme is enclosed at Annexure-I.

2. The subject ISTS scheme has been agreed/approved in various forums as detailed below:

S. NO.	Meeting	Meeting No.	Date	Remarks
1.	Consultation Meeting for Evolving Transmission Schemes in WR region	27 th and 31 st	1 st April 2024 and 2 nd Aug 2024	Relevant excerpts attached as Annexure-II
2.	TCC/RPC meeting	50 th	24 th Sep 2024	Relevant excerpts attached as Annexure-III
3.	National Committee on Transmission (NCT)	26 th	06 Jan 2025	Relevant excerpts attached as Annexure-IV

3. Details of major activities undertaken by various agencies towards implementation of the ISTS scheme are as follows:

Sl. No.	Head	Information
1	Gazette Notification (Ref and Date)	Ref. CG-DL-E-21032025-261810 18/03/2025
2	Bid Process Coordinator	RECPDCL
3	Name of Special Purpose Vehicle (SPV)	Rajgarh Neemuch Power Transmission Limited
4	Successful Bidder	M/s G R Infraprojects Ltd.
5	Date of SPV Transfer (dd/mm/yyyy)	29/09/2025

6	Effective Date as per TSA (dd/mm/yyyy)	29/09/2025
7	Implementation Timeframe and SCoD of the Scheme (dd/mm/yyyy)	29.09.2027 (i.e. 24 months from the effective date as per TSA)

4. Details of the Upstream/Downstream/Inter-connecting Transmission System:

I. Neemuch:

Sl. No	Detail of the Upstream/Downstream transmission system	InSTS /ISTS	implementing Agency	Implementation Mode (RTM/TBCB)	SCOD	Status	Mismatch with the subject scheme, if any.
Downstream:							
1	Neemuch PS-Chittorgarh S/s 400kV D/c line	ISTS	POWERGRID	TBCB	-	Existing	-
2	Neemuch PS-Mandsaur S/s 400kV D/c line	ISTS	POWERGRID	TBCB	-	Existing	-
3	Neemuch PS - Pachora S/s 400kV D/c line	ISTS	Being implemented under present scheme				
Upstream:							
Neemuch PS is an RE Pooling Station which is connected to Chittorgarh S/s (Existing) & Mandsaur (MP) through 400kV D/c line. As such, there is no upstream transmission system involved. Details of upstream RE generation granted connectivity on subject transmission scheme are given at Sl. 5 (I.) below.							

II. Rajgarh:

Sl. No	Detail of the Upstream/Downstream transmission system	InSTS /ISTS	implementing Agency	Implementation Mode (RTM/TBCB)	SCOD	Status	Mismatch with the subject scheme, if any.
Downstream:							
1	Pachora PS-Bhopal (BDTCL) 400kV D/c line	ISTS	GR Infra projects	TBCB	-	Existing	-
2	Pachora PS -Handiya 400kV D/c line	ISTS	Being implemented under present scheme				
3	LLO of Khandwa	ISTS					

(PG) Itarsi(PG) 400 kV D/c (Twin Moose) line at Handiya S/s		
Upstream:		
Pachora PS is an RE Pooling Station which is presently connected to Bhopal (BDTCL) S/s through 400 kV D/c line. As such, there is no upstream transmission system involved. Details of upstream RE generation granted connectivity on subject transmission scheme are given at Sl. 5 (II.) below		

5. Details of Connectivity/GNA application granted at Sub Station/Pooling Station included in the subject ISTS scheme, if any:

I. Neemuch:

Sl. No.	Applicati on No.	Applic ant Name	Type of Applic ant	Quant um (MW)	Type of Grant (Connectivity / GNA/ GNARE)	Start date of Connectivity /GNA	Conn-BG1 receiv ed	Conn-BG2 receiv ed	Conn-BG3 receiv ed
1	2200000728	Avaada Energy Private Limited	Solar	500	Connectivity	29.09.2027	Conn-BG1 for Rs. 0.5 Cr.	Conn-BG2 for Rs. 6 Cr.	Conn-BG3 for Rs. 10 Cr.
2	2200000938	Avaada Energy Private Limited	Solar	470	Connectivity	29.09.2027	Conn-BG1 for Rs. 0.5 Cr.	Conn-BG2 for Rs. 6 Cr.	Conn-BG3 for Rs. 9.4 Cr.
3	2200000991	Avaada Energy Private Limited	Solar	200	Connectivity	30.09.2027	Conn-BG1 for Rs. 0.5 Cr.	NA	Conn-BG3 for Rs. 4 Cr.
Total	1170								

II. Rajgarh (Pachora):

Sl. No.	Applica tion No.	Applic ant Name	Type of Applic ant	Quant um (MW)	Type of Grant (Connectivity / GNA/ GNARE)	Start date of Connectivity /GNA	Conn -BG1 recei ved	Conn -BG2 recei ved	Conn -BG3 recei ved
1	2200000502	ACME Cleant ech Solutio ns Pvt. Ltd.	Solar	50*	Connectiv ity	29.09.2027	Conn-BG1 for Rs. 0.5 Cr.	Conn-BG2 for Rs. 3 Cr.	Conn-BG3 for Rs. 8 Cr.
2	2200000617	Jade Hybre n Private Limite d	Solar	300	Connectiv ity	29.09.2027	Conn-BG1 for Rs. 0.5 Cr.	Conn-BG2 for Rs. 3 Cr.	Conn-BG3 for Rs. 6 Cr.

3	2200000817	Avaada Energy Pvt. Ltd.	Hybrid (RHGS)	334	Connectivity	30.09.2027	Conn-BG1 for Rs. 0.5 Cr.	Conn-BG2 for Rs. 3 Cr.	Conn-BG3 for Rs. 6.68 Cr.
4	2200000883	Purvah Green Power Pvt. Ltd.	Wind	297	Connectivity	31.03.2028	Conn-BG1 for Rs. 0.5 Cr.	Conn-BG2 for Rs. 3 Cr.	Conn-BG3 for Rs. 5.94 Cr.
5	2200000923	Waft Energy Pvt. Ltd.	Wind	100	Connectivity	30.09.2027	Conn-BG1 for Rs. 0.5 Cr.	NA	Conn-BG3 for Rs. 2 Cr.
6	2200000956	Avaada Energy Pvt. Ltd.	Solar	240	Connectivity	30.09.2027	Conn-BG1 for Rs. 0.5 Cr.	Conn-BG2 for Rs. 3 Cr.	Conn-BG3 for Rs. 4.8 Cr.
7	2200000995	Osystem Green Hybrid Three Pvt. Ltd.	Hybrid (RHGS)	140	Connectivity	30.09.2027	Conn-BG1 for Rs. 0.5 Cr.	Conn-BG2 for Rs. 3 Cr.	Conn-BG3 for Rs. 2.8 Cr.
8	2200001325	Avaada Energy Pvt. Ltd.	Solar	47	Connectivity	30.09.2027	Conn-BG1 for Rs. 0.5 Cr.	NA	Conn-BG3 for Rs. 0.94 Cr.
Total	1508								

* Balance 350MW is associated with Rajgarh Phase-II Scheme.

Note: Start date of connectivity is mentioned as Tr. System SCOD (29-09-2027) or actual start date requested, whichever is later.

6. In line with Section 15(4) of the Electricity Act, 2003; Regulation 5(9) of CERC Transmission License Regulations, 2024; and based on details furnished by M/s Rajgarh Neemuch Power Transmission Limited (RNLT) in its petition, CTUIL recommends the grant of transmission license to M/s Rajgarh Neemuch Power Transmission Limited (RNLT) for executing the ISTS scheme 'Transmission system for Evacuation of Power from RE Projects in Rajgarh (1500 MW) SEZ in Madhya Pradesh-Phase III and Evacuation of Power from RE Projects in Neemuch (1000 MW) SEZ in Madhya Pradesh-Phase II'.

22. We have considered the submissions of the Petitioner, BPC, and CTUIL. The proviso to Clause 2.15.2 of the RfP provides that "if for any reason attributable to the BPC, the said activities are not completed by the Selected Bidder within the above period of ten (10) days as mentioned in this clause, such period of 10 days shall be extended, on a day-to-day basis till the end of the Bid validity period". As per the above provision, the selected bidder was required to complete all the activities, including the acquisition of SPVs, by 6.9.2025. Though the Lol was issued on 27.8.2025, BPC, vide its letter dated 29.9.2025, in terms of Clause 2.15.2 of the RfP, extended the date up to 7.10.2025 for the successful bidder to complete all activities. The selected bidder furnished the Contract Performance Guarantee in favour of the Nodal Agency (CTUIL) for an amount of Rs. 84.40 crore on 26.9.2025 and acquired a hundred per cent equity holding in the applicant company on 29.9.2025 after execution of the Share Purchase Agreement. As per clause 2.15.4 of the RfP, the TSP is required to apply to the Commission for the grant of a transmission licence within five working days of the acquisition of the SPV by the successful bidder. The successful bidder, namely G R Infraprojects Limited, acquired the SPV on 29.9.2025. Accordingly, the TSP filed the instant Petition for the grant of a transmission licence through e-filing on 30.9.2025.

23. Considering the material on record, we are *prima-facie* of the view that the Petitioner satisfies the conditions for the grant of inter-State transmission licence under Section 15 of the Act read with the Transmission Licence Regulations for construction, operation, and maintenance of the transmission system as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital

newspaper and on the Commission`s website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission by **9.1.2026**.

24. The Petitioner has undertaken that it shall implement the Project as per the provisions of the TSA. The Petitioner has also undertaken that the time overrun and cost overrun, if applicable, shall be claimed by the Petitioner in accordance with the applicable provisions of the TSA read with the provisions of the Act, the bidding documents, and the regulations of the Central Electricity Regulatory Commission.

25. It is observed that as per Article 5.1.1 of the TSA, the TSP, at its own cost and expense, shall be responsible for designing, constructing, erecting, testing and commissioning each element of the Project by scheduled COD in accordance with the various regulations of the Central Electricity Authority regarding Technical Standards and Grid Standards, Prudent Utility Practices and other applicable laws. Further, Article 5.4 of the TSA provides that the TSP shall ensure that the Project is designed, built and completed in a good workman-like manner using sound engineering and construction practices and using only materials and equipment that are new and of international utility-grade quality such that the useful life of the Project will be till the expiry date. Further, the design, construction, and testing of all equipment, facilities, components and systems of the Project shall be in accordance with Indian Standards and Codes issued by the Bureau of India Standards. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clause 2.5.7.3,

clause 2.5.7.4 and clause 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for the commissioning of the Project within the SCOD.

26. The Petition shall be listed for hearing on **13.1.2026**.

**Sd/-
(Ravinder Singh Dhillon)
Member**

**sd/-
(Harish Dudani)
Member**

**sd/-
(Ramesh Babu V.)
Member**